

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.90/MP/2020 along with IA Nos. 40/2023 & 41/2023

Subject : Petition under Sections 63 and 79 (1)(f) of the Electricity Act, 2003 read with statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for compensation due to Change in Law and seeking extension to the Scheduled Commissioning Date of the relevant elements of the Project on account of Force Majeure events.

Petitioner : Gurgaon Palwal Transmission Limited (GPTL)

Respondents : UTC, Chandigarh and Ors.

Date of Hearing : 16.2.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Sayed Jafar Alam, Advocate, GPTL
Shri Deep Rao Palepu, Advocate, GPTL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Shubham Arya, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Ravi Nair, Advocate, PGCIL
Ms. Reeha Singh, Advocate, PGCIL
Shri Akshat Jain, Advocate, UPPCL
Shri Avdesh Mandloi, Advocate, UPPCL
Shri Hari Babu V, CTUIL
Shri Sann Manchal, NLDC
Shri Alok Mishra, NLDC
Shri Prashant Kumar, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

Since the order in the Petition (which was reserved on 15.9.2023) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for the hearing.

2. At the outset, the learned counsels for the parties submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition. Based on the consent of the parties, the order in the petition was reserved.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**